



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Apr/202223/1

DATED: 28/04/2022

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Apr/202223/1 dated 28/04/2022 of Norms Committee - IV for the year 2022-23 was held on 28/04/2022 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	NITISH SURI, Deputy DGFT	Directorate General of Foreign Trade, Delhi
2	CHETAN JAGGARWAL, FTDO	Directorate General of Foreign Trade, Delhi
3	NAND Lal, Technical Authority	Technical Consultant, DGFT
4	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
5	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT
6	Nitin jain, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00102642AM21
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	2 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00102655AM21
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	3 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00279333AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 29.04.2022)	

Case No.	4 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn

Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001228AM19
RA File Number	102404000002 AM16
Licence No and Date	1010059161/29/05/2015
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	5 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001229AM19
RA File Number	102404000001 AM16
Licence No and Date	1010059162/29/05/2015
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	6 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001230AM19
RA File Number	102404000010 AM16
Licence No and Date	1010059163/29/05/2015
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	7 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001231AM19
RA File Number	102404000013 AM16
Licence No and Date	1010059167/02/06/2015
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	8 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001251AM19
RA File Number	102404000040 AM16
Licence No and Date	1010059240/11/08/2015
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	9 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001255AM19
RA File Number	102404000041 AM16
Licence No and Date	1010059250/17/08/2015
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	10 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022

and Date	
HQ File Number	018305001256AM19
RA File Number	102404000044 AM16
Licence No and Date	1010059251/17/08/2015
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	11 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001258AM19
RA File Number	102404000043 AM16
Licence No and Date	1010059260/26/08/2015
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	12 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001259AM19
RA File Number	102404000042 AM16
Licence No and Date	1010059261/26/08/2015
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	13 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022

HQ File Number	018305001263AM19
RA File Number	102404000050 AM16
Licence No and Date	1010059267/15/09/2015
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	14 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001265AM19
RA File Number	102404000056 AM16
Licence No and Date	1010059288/08/10/2015
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	15 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001266AM19
RA File Number	102404000054 AM16
Licence No and Date	1010059289/08/10/2015
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	16 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001267AM19

RA File Number	102404000061 AM16
Licence No and Date	1010059297/26/10/2015
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	17 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001268AM19
RA File Number	102404000062 AM16
Licence No and Date	1010059300/29/10/2015
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	18 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001269AM19
RA File Number	102404000063 AM16
Licence No and Date	1010059301/29/10/2015
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	19 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001270AM19
RA File Number	102404000065 AM16

Licence No and Date	1010059302/29/10/2015
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	20 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001271AM19
RA File Number	102404000066 AM16
Licence No and Date	1010059311/11/11/2015
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	21 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001272AM19
RA File Number	102404000068 AM16
Licence No and Date	1010059314/17/11/2015
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	22 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001276AM19
RA File Number	102404000078 AM16
Licence No and Date	1010059338/09/12/2015

Date	
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	23 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001277AM19
RA File Number	102404000085 AM16
Licence No and Date	1010059348/18/12/2015
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	24 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000840AM19
RA File Number	102404000099 AM16
Licence No and Date	1010059372/19/01/2016
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	25 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000835AM19
RA File Number	102404000101 AM16
Licence No and Date	1010059377/22/01/2016

Norms Committee Decision:

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	26 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000836AM19
RA File Number	102404000100 AM16
Licence No and Date	1010059378/22/01/2016

Norms Committee Decision:

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	27 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000842AM19
RA File Number	102404000109 AM16
Licence No and Date	1010059411/16/02/2016

Norms Committee Decision:

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	28 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000843AM19
RA File Number	102404000110 AM16
Licence No and Date	1010059412/16/02/2016

Norms Committee Decision:

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	29 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000846AM19
RA File Number	102404000117 AM16
Licence No and Date	1010059418/29/02/2016
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	30 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000849AM19
RA File Number	102404000127 AM16
Licence No and Date	1010059449/31/03/2016
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	31 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000861AM19
RA File Number	102404000015 AM17
Licence No and Date	1010059488/24/05/2016
Norms Committee Decision:	

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	32 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000863AM19
RA File Number	102404000016 AM17
Licence No and Date	1010059494/31/05/2016
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	33 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000868AM19
RA File Number	102404000038 AM17
Licence No and Date	1010059540/15/07/2016
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	34 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000869AM19
RA File Number	102404000037 AM17
Licence No and Date	1010059543/19/07/2016
Norms Committee Decision:	

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	35 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000872AM19
RA File Number	102404000044 AM17
Licence No and Date	1010059571/29/07/2016
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	36 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000873AM19
RA File Number	102404000043 AM17
Licence No and Date	1010059572/29/07/2016
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	37 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000876AM19
RA File Number	102404000050 AM17
Licence No and Date	1010059594/26/08/2016
Norms Committee Decision:	

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	38 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000879AM19
RA File Number	102404000058 AM17
Licence No and Date	1010059602/07/09/2016
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	39 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000878AM19
RA File Number	102404000056 AM17
Licence No and Date	1010059601/07/09/2016
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	40 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000933AM19
RA File Number	102404000063 AM17
Licence No and Date	1010059622/05/10/2016
Norms Committee Decision:	

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	41 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000882AM19
RA File Number	102404000070 AM17
Licence No and Date	1010059628/20/10/2016
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	42 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000883AM19
RA File Number	102404000071 AM17
Licence No and Date	1010059629/20/10/2016
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	43 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000884AM19
RA File Number	102404000072 AM17
Licence No and Date	1010059634/24/10/2016
Norms Committee Decision:	

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	44 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000885AM19
RA File Number	102404000075 AM17
Licence No and Date	1010059640/27/10/2016
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	45 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000886AM19
RA File Number	102404000076 AM17
Licence No and Date	1010059641/27/10/2016
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	46 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000889AM19
RA File Number	102404000079 AM17
Licence No and Date	1010059649/08/11/2016
Norms Committee Decision:	

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	47 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000890AM19
RA File Number	102404000083 AM17
Licence No and Date	1010059662/06/12/2016
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	48 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000891AM19
RA File Number	102404000087 AM17
Licence No and Date	1010059672/27/12/2016
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	49 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000893AM19
RA File Number	102404000094 AM17
Licence No and Date	1010059681/05/01/2017
Norms Committee Decision:	

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	50 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000894AM19
RA File Number	102404000093 AM17
Licence No and Date	1010059682/05/01/2017
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	51 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000896AM19
RA File Number	102404000099 AM17
Licence No and Date	1010059700/25/01/2017
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	52 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000899AM19
RA File Number	102404000106 AM17
Licence No and Date	1010059714/09/02/2017
Norms Committee Decision:	

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	53 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000900AM19
RA File Number	102404000107 AM17
Licence No and Date	1010059715/09/02/2017
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	54 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000903AM19
RA File Number	102404000108 AM17
Licence No and Date	1010059725/21/02/2017
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	55 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000912AM19
RA File Number	102404000119 AM17
Licence No and Date	1010059739/04/04/2017
Norms Committee Decision:	

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	56 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000909AM19
RA File Number	102404000002 AM18
Licence No and Date	1010059747/04/05/2017
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	57 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000910AM19
RA File Number	102404000003 AM18
Licence No and Date	1010059748/04/05/2017
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	58 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000911AM19
RA File Number	102404000004 AM18
Licence No and Date	1010059749/04/05/2017
Norms Committee Decision:	

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	59 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000920AM19
RA File Number	102404000013 AM18
Licence No and Date	1010059770/19/06/2017
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	60 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000922AM19
RA File Number	102404000019 AM18
Licence No and Date	1010059778/30/06/2017
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	61 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000986AM19
RA File Number	102404000017 AM18
Licence No and Date	1010059779/30/06/2017
Norms Committee Decision:	

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	62 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SARK SPICE PRODUCTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000925AM19
RA File Number	102404000016 AM18
Licence No and Date	1010059786/20/07/2017
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	63 / NC/4/MEET/Apr/202223/1		
Case Status	Case Approved		
Party Name	GALAXY SURFACTANTS LTD		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022		
HQ File Number	018305001094AM19		
RA File Number	039404000288 AM18		
Licence No and Date	0310814926/31/07/2017		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PEG 7 (Glyceryl Cocoate)(PACKING MATERIAL :- Packed in HDPE carboys made out of HDPE Granules. Each carboys containing 235 Kgs Nt. Wt. & 8.5 Kg Tare Wt. Net content of HDPE Granules contained in 2979 Carboys = 253319 Kgs)	1 kg	Glycerine	0.157 Kg
		Coconut Fatty Acid	0.3535 Kg
		Ethylene Oxide	0.533 Kg
		HDPE Granules	As per packing policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	64 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000927AM19
RA File Number	102404000028 AM18
Licence No and Date	1010059798/17/08/2017
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	65 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000928AM19
RA File Number	102404000030 AM18
Licence No and Date	1010059801/29/08/2017
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	66 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000931AM19
RA File Number	102404000031 AM18
Licence No and Date	1010059807/12/09/2017
Norms Committee Decision:	

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	67 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000948AM19
RA File Number	102404000043 AM18
Licence No and Date	1010059842/05/12/2017
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	68 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000952AM19
RA File Number	102404000054 AM18
Licence No and Date	1010059873/17/01/2018
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	69 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	UNIVERSAL OLEORESINS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000954AM19
RA File Number	102404000060 AM18
Licence No and Date	1010059882/07/02/2018
Norms Committee Decision:	

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	70 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	UNIVERSAL OLEORESINS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001167AM19
RA File Number	102404000059 AM18
Licence No and Date	1010059883/07/02/2018
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	71 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000963AM19
RA File Number	102404000075 AM18
Licence No and Date	1010059914/20/03/2018
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	72 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000964AM19
RA File Number	102404000072 AM18
Licence No and Date	1010059916/22/03/2018
Norms Committee Decision:	

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	73 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000965AM19
RA File Number	102404000077 AM18
Licence No and Date	1010059917/22/03/2018
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	74 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000976AM19
RA File Number	102404000078 AM18
Licence No and Date	1010059923/03/04/2018
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	75 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000973AM19
RA File Number	102404000080 AM18
Licence No and Date	1010059941/11/05/2018
Norms Committee Decision:	

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	76 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PARAMOUNT MINERALS AND CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001331AM19
RA File Number	039504000136 AM19
Licence No and Date	0310821273/28/05/2018
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 12.02.2021 followed by reminder on 23.07.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	77 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000982AM19
RA File Number	102404000013 AM19
Licence No and Date	1010059968/12/06/2018
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	78 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	AVERY DENNISON (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM REVIW00339821AM22
RA File Number	052304000162 AM19
Licence No and Date	0510407143/10/07/2018
Norms Committee Decision:	

The committee considered the case as per agenda and noted that this case has been considered in the manual representation of this meeting and got approved. Hence, the committee decided to withdraw the case.

Case No.	79 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001010AM19
RA File Number	102404000028 AM19
Licence No and Date	1010060002/27/07/2018
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	80 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001014AM19
RA File Number	102404000032 AM19
Licence No and Date	1010060013/13/08/2018
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	81 / NC/4/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM REVIW00245727AM22
RA File Number	039404000384 AM19
Licence No and Date	0310823267/24/08/2018
Norms Committee Decision:	

. The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Sodium Lauryl Ether Sulphate 1 mole (Minimum 69% Active Matter)(PACKING MATERIAL :- Packed in HDPE carboys made out of HDPE Granules. Each carboys containing 220 Kgs Nt. Wt. & 9.4 Kg Tare Wt. Net content of HDPE Granules contained in 40909 Carboys = 384545.45 Kgs.)	1 Kg	Lauryl Alcohol (C1214) / Fatty Alcohol(1214) / Lauryl Myristyl Alcohol	0.371 Kg
		Ethylene Oxide	0.097 Kg
		Citric Acid	0.005 Kg
		HDPE Granules	As per packing policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	82 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001040AM19
RA File Number	102404000042 AM19
Licence No and Date	1010060032/18/09/2018
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	83 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PARAMOUNT MINERALS AND CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001055AM19
RA File Number	039504000566 AM19
Licence No and Date	0310824015/26/09/2018

Norms Committee Decision:

: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 28.07.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).

Case No.	84 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	AVERY DENNISON (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM REVIW00339887AM22
RA File Number	052304000319 AM19
Licence No and Date	0510408186/23/10/2018

Norms Committee Decision:

The committee considered the case as per agenda and noted that this case has been considered in the manual representation in meeting number 11/21 dated 02.12.2021 and got approved. Hence, the committee decided to withdraw the case.

Case No.	85 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM REVIW00163362AM22
RA File Number	039404000752 AM19
Licence No and Date	0310825610/11/12/2018

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that this case was approved in meeting number NC/4/MEET/Jan/202122/13 dated 18.01.2022. Hence, the committee decided to withdraw the case

Case No.	86 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	UNIVERSAL OLEORESINS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001101AM19
RA File Number	102404000074 AM19
Licence No and Date	1010060086/12/12/2018

Norms Committee Decision:

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	87 / NC/4/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	KIRI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001124AM19
RA File Number	082404000323 AM19
Licence No and Date	0810144200/01/01/2019

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity recommended	Item description	Quantity recommended
KISPERSE BLACK 2RC	1 Kg	3-AMINO 4-METHOXY ACETANILIDE	0.086 Kg
		6-CHLORO-2, 4-DINITRO ANILINE	0.20 Kg
		ALLYL CHLORIDE	0.073 Kg
		N, N-DIETHYL METAAMINO ACETANILIDE	0.080 Kg
		SODIUM LIGNOSULPHONATE	0.55 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	88 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn

Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001126AM19
RA File Number	102404000082 AM19
Licence No and Date	1010060096/07/01/2019
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	89 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001137AM19
RA File Number	102404000088 AM19
Licence No and Date	1010060105/14/01/2019
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	90 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001139AM19
RA File Number	102404000087 AM19
Licence No and Date	1010060106/15/01/2019
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	91 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	UNIVERSAL OLEORESINS

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001162AM19
RA File Number	102404000090 AM19
Licence No and Date	1010060114/28/01/2019
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	92 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001168AM19
RA File Number	102404000086 AM19
Licence No and Date	1010060117/01/02/2019
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	93 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001169AM19
RA File Number	102404000093 AM19
Licence No and Date	1010060118/01/02/2019
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	94 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022

and Date	
HQ File Number	018305001217AM19
RA File Number	102404000098 AM19
Licence No and Date	1010060135/22/02/2019
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	95 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001423AM19
RA File Number	102404000109 AM19
Licence No and Date	1010060159/26/03/2019
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	96 / NC/4/MEET/Apr/202223/1		
Case Status	Case Approved		
Party Name	GARGI HUTTENES ALBERTUS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022		
HQ File Number	018305000016AM20		
RA File Number	039404000975 AM19		
Licence No and Date	0310828125/03/04/2019		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Sinothrm 5022 exp, Alkaline PF Resin for Foundry No-Bake Process	1 Kg	Phenol	0.28 Kg
		Paraformaldehyde	0.06 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	97 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000063AM20
RA File Number	322404000006 AM20
Licence No and Date	3210078930/26/04/2019
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and noted that M/o Steel has not furnished the reply of the deficiency letter raised on 08.06.2020 followed by a reminder on 18.02.2020. Committee decided to issue another reminder to M/o Steel and Defer the case.	

Case No.	98 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000064AM20
RA File Number	322404000005 AM20
Licence No and Date	3210078931/26/04/2019
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and noted that M/o Steel has not furnished the reply of the deficiency letter raised on 08.06.2020. Committee decided to issue another reminder to M/o Steel and Defer the case.	

Case No.	99 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	COLOUR CHROMES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000155AM20
RA File Number	022404000025 AM20
Licence No and Date	0210209217/03/06/2019
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 19.01.2020. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).

Case No.	100 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000157AM20
RA File Number	102404000013 AM20
Licence No and Date	1010060190/03/06/2019
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	101 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000158AM20
RA File Number	102404000014 AM20
Licence No and Date	1010060191/03/06/2019
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	102 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000171AM20
RA File Number	322404000020 AM20
Licence No and Date	3210078988/07/06/2019
Norms Committee Decision:	

The Committee considered the case as per agenda in presence of technical experts and noted that M/o Steel has not furnished the reply of the deficiency letter raised on 28.09.2020, followed by a reminder on 26.10.2020. Committee decided to issue another reminder to M/o Steel and Defer the case.

Case No.	103 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000196AM20
RA File Number	102404000020 AM20
Licence No and Date	1010060207/19/06/2019
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	104 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000268AM20
RA File Number	102404000030 AM20
Licence No and Date	1010060226/18/07/2019
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	105 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000340AM20
RA File Number	102404000043 AM20
Licence No and Date	1010060255/26/08/2019
Norms Committee Decision:	

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	106 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000336AM20
RA File Number	102404000044 AM20
Licence No and Date	1010060253/26/08/2019
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	107 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000339AM20
RA File Number	102404000042 AM20
Licence No and Date	1010060254/26/08/2019
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	108 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000372AM20
RA File Number	052404000333 AM20
Licence No and Date	0510411816/12/09/2019
Norms Committee Decision:	

The committee considered the case as per agenda and noted that the reply has been received from the firm. The committee decided to defer the case for further examination.

Case No.	109 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000408AM20
RA File Number	102404000057 AM20
Licence No and Date	1010060287/01/10/2019
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	110 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000409AM20
RA File Number	102404000056 AM20
Licence No and Date	1010060288/01/10/2019
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	111 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000414AM20
RA File Number	102404000058 AM20
Licence No and Date	1010060295/10/10/2019
Norms Committee Decision:	

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	112 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	BOS NATURAL FLAVORS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000473AM20
RA File Number	102404000068 AM20
Licence No and Date	1010060324/13/11/2019
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	113 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000478AM20
RA File Number	318304000106 AM20
Licence No and Date	3110067593/18/11/2019
Norms Committee Decision:	
The committee considered the case as per agenda and noted that this case has been considered in the manual representation in meeting number NC/4/Meet/Mar/202122/17 dated 23.03.2022 and got approved. Hence, the committee decided to withdraw the case.	

Case No.	114 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	UNIVERSAL OLEORESINS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000511AM20
RA File Number	102404000075 AM20
Licence No and Date	1010060339/06/12/2019
Norms Committee Decision:	

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	115 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000510AM20
RA File Number	102404000074 AM20
Licence No and Date	1010060338/06/12/2019
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	116 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000539AM20
RA File Number	102404000077 AM20
Licence No and Date	1010060349/16/12/2019
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	117 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	INDOTAN CHEMICALS LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000552AM20
RA File Number	022404000141 AM20
Licence No and Date	0210209618/18/12/2019
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.12.2021 followed by a reminder on 10.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).

Case No.	118 / NC/4/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000579AM20
RA File Number	052404000597 AM20
Licence No and Date	0510413106/26/12/2019

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms with 5% wastage as under:-

Export Item	Quantity	Import item	Quantity per Kg of export
MODIFIED CLAY (having moisture content of 1%)	793800.0 Kg	MONTMOROLINITE CLAY / BENTONITE	0.62 kg
		DIHYDROGENATED TALLOW BENZYL METHYL AMMONIUM CHLORIDE / DIHYDROGENATED TALLOW DIMETHYL AMMONIUM CHLORIDE	0.43 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	119 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000593AM20
RA File Number	318304000124 AM20
Licence No and Date	3110067644/31/12/2019

Norms Committee Decision:

The committee considered the case as per agenda and noted that this case has been considered in the manual representation in meeting number NC/4/Meet/Mar/202122/17 dated 23.03.2022 and got approved. Hence, the committee decided to withdraw the case.

Case No.	120 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000595AM20
RA File Number	102404000084 AM20
Licence No and Date	1010060357/01/01/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	121 / NC/4/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000599AM20
RA File Number	039404000727 AM20
Licence No and Date	0310833845/02/01/2020

Norms Committee Decision:

. The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Lauric Myristic Amido Propyl Amine Oxide (Active Matter 32 % Minimum) PACKING MATERIAL :(Packed in HDPE carboys made out of HDPE Granules. Each carboy containing 200 kgs nt. wt & 8.5 kg tare wt. Net contents of HDPE Granules contained in the 9600 HDPE Carboys = 81600 kgs))	1 Kg	Lauric Acid	0.1757 Kg
		Myristic Acid	0.059 kg
		Dimethyl Amino Propyl Amine	0.115 Kg

		HDPE Granules	As per packing policy
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	122 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	KIRI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000636AM20
RA File Number	082404000336 AM20
Licence No and Date	0810146987/13/01/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/1 dated 28.04.2022	
1.Composition of export items showing % content of disperse orange, disperse blue, disperse violet and other additives. 2. COA of export item for the present A. 3. Material Balance for entire process.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 29.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	123 / NC/4/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	GANGA RASAYANIE PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000646AM20
RA File Number	039404000815 AM20
Licence No and Date	0310834292/17/01/2020
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Aromatic Solvent (Garasol 200) (Boiling Range (200-310 Degree Celsius)	1 MT	Heavy Aromatic Boiling Range (180-350 Degree Celsius)	1.05 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	124 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	BOS NATURAL FLAVORS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000653AM20
RA File Number	102404000092 AM20
Licence No and Date	1010060383/24/01/2020
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	125 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000683AM20
RA File Number	042404000174 AM20
Licence No and Date	0410166506/06/02/2020
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the firm has replied to the DL. Hence, the committee decided to defer the case for further examination.	

Case No.	126 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn

Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000701AM20
RA File Number	318304000147 AM20
Licence No and Date	3110067683/12/02/2020
Norms Committee Decision: The committee considered the case as per agenda and noted that this case has been considered in the manual representation in meeting number NC/4/Meet/Mar/202122/17 dated 23.03.2022 and got approved. Hence, the committee decided to withdraw the case.	

Case No.	127 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000717AM20
RA File Number	039404000530 AM20
Licence No and Date	0310834900/17/02/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 09.10.2020 followed by the reminder issued on 15.07.2021 and 13.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022)	

Case No.	128 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000749AM20
RA File Number	102404000110 AM20
Licence No and Date	1010060417/28/02/2020
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	129 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000752AM20
RA File Number	102404000107 AM20
Licence No and Date	1010060415/28/02/2020
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	130 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000753AM20
RA File Number	102404000108 AM20
Licence No and Date	1010060416/28/02/2020
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	131 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000760AM20
RA File Number	102404000112 AM20
Licence No and Date	1010060425/04/03/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.	

Case No.	132 / NC/4/MEET/Apr/202223/1
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Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000761AM20
RA File Number	102404000113 AM20
Licence No and Date	1010060426/04/03/2020
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	133 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MANI AGRO CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000795AM21
RA File Number	322404000137 AM20
Licence No and Date	3210079479/13/04/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/1 dated 28.04.2022 1. COA of export item. 2. COA of import item from foreign supplier. 3. Whether export item is anhydrous or heptahydrate. 4. Whether raw magnesite will also be used in the production as shown in production consumption data for 2018-199. If so, total quantity of raw magnesite proposed to be used for production under export obligation. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 29.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	134 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000796AM21

RA File Number	102404000114 AM20
Licence No and Date	1010060451/13/04/2020
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	135 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	POOJA FRAGRANCE
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000800AM21
RA File Number	072404000308 AM20
Licence No and Date	0710116350/20/04/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.10.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	136 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000841AM21
RA File Number	322404000004 AM21
Licence No and Date	3210079517/18/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to defer the case for want of Hard copy from the Firm. Letter Hard copy on 17.06.2020 issued followed by a reminder dated 17.08.2020.	

Case No.	137 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	WILLOWOOD CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000851AM21
RA File Number	022404000006 AM21
Licence No and	0210209878/19/05/2020

Date	
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that the firm has furnished against the hard copy letter issued on 17.06.2020 followed by a reminder on 17.08.2020. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 29.04.2022)	

Case No.	138 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000869AM21
RA File Number	052404000074 AM21
Licence No and Date	0510414301/02/06/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	139 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000870AM21
RA File Number	052404000073 AM21
Licence No and Date	0510414302/02/06/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	140 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000883AM21
RA File Number	022404000016 AM21
Licence No and Date	0210209905/04/06/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that this case pertains to NC VII. Hence, the committee decided to transfer the case to NC VII.

Case No.	141 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000884AM21
RA File Number	022404000017 AM21
Licence No and Date	0210209906/04/06/2020
Norms Committee Decision:	
The committee considered the case as per agenda and noted that this case pertains to VII. Hence, the committee decided to transfer the case to NC VII.	

Case No.	142 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SERVO PACKAGING LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000889AM21
RA File Number	022404000019 AM21
Licence No and Date	0210209909/08/06/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 29.04.2022)	

Case No.	143 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	BOS NATURAL FLAVORS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000891AM21
RA File Number	102404000017 AM21
Licence No and Date	1010060532/09/06/2020
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may	

take necessary action.

Case No.	144 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000924AM21
RA File Number	322404000017 AM21
Licence No and Date	3210079582/26/06/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 29.04.2022)	

Case No.	145 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	HI-TECH CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000930AM21
RA File Number	022404000033 AM21
Licence No and Date	0210209946/30/06/2020
Norms Committee Decision:	
The committees considered the case as per agenda in the presence of technical expert and decided to ask for the comments from the Ministry of Steel. Letter is to be issued. Hence, The Committee decided to defer the case.	

Case No.	146 / NC/4/MEET/Apr/202223/1		
Case Status	Case Approved		
Party Name	UNITOP CHEMICALS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022		
HQ File Number	018305000931AM21		
RA File Number	039504000193 AM21		
Licence No and Date	0310836985/01/07/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-			
Export Item	Quantity	Import item	Quantity

ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(NONYL PHENOL ETHOXYLATES)	48000.0 Kg	ETHYLENE OXIDE	32160 Kg
		NONYL PHENOL	16800 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(CETO STEARYL ALCOHOL ETHOXYLATES)	95000.0 Kg	ETHYLENE OXIDE	68400 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(CASTOR OIL ETHOXYLATES)	300000.0 Kg	ETHYLENE OXIDE	201000 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(OCTYL PHENOL ETHOXYLATES)	35000.0 Kg	ETHYLENE OXIDE	23100 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(CARDANOL ETHOXYLATES)	35000.0 Kg	ETHYLENE OXIDE	23100 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(POLYSORBATES/SORBATES)	900000.0 Kg	ETHYLENE OXIDE	657000 Kg
		DISTILLED COCONUT FATTY ACID (PALMERA B1210)	166500 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(TRI STEARYL PHENOL ETHOXYLATES)	200000.0 Kg	ETHYLENE OXIDE	134000 Kg
		STYRENE MONOMER	52000 Kg
		PHENOL	18000 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(ETHYLENE OXIDE PROPYLENE OXIDE BLOCK CO POLYMER)	70000.0 Kg	ETHYLENE OXIDE	35700 Kg

ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(HYDROGENATED CASTOR OIL ETHOXYLATES)	400000.0 Kg	ETHYLENE OXIDE	268000 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(TALLOW AMINE ETHOXYLATES)	100000.0 Kg	ETHYLENE OXIDE	73000 Kg
		TALLOW AMINE	29000 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(COCO AMINE ETHOXYLATES)	65000.0 Kg	ETHYLENE OXIDE	33150 Kg
		COCO AMINE	33150 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(2 PROPYL HEPTANOL ALCOXYLATES)	680000.0 Kg	ETHYLENE OXIDE	421600 Kg
		2 PROPYL HEPTANOL	217600 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(TRI DECYL ALCOHOL ETHOXYLATES)	30000.0 Kg	ETHYLENE OXIDE	21600 Kg
		TRI DECYL ALCOHOL	9000 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(STEARYL ALCOHOL ETHOXYLATES)	16000.0 Kg	ETHYLENE OXIDE	10560 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(HEXYL ALCOHOL ETHOXYLATES)	100000.0 Kg	ETHYLENE OXIDE	74000 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(TALL OIL FATTY AID ETHOXYLATES)	48000.0 Kg	ETHYLENE OXIDE	28800 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(FATTY ACID ALKOXYLATES)	32000.0 Kg	ETHYLENE OXIDE	19840 Kg
		LAURIC ACID	6400 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(POLYETHERS)	100000.0 Kg	ETHYLENE OXIDE	95000 Kg

ORGANIC SURFACE ACTIVE AGENTS - ANIONIC(CABS (CALCIUM SALT OF ALKYL BENZENE SULPHONATE))	450000.0 Kg	LABSA	301500 Kg
		BUTANOL	157500 Kg
ORGANIC SURFACE ACTIVE AGENTS(BLENDED)	1000000.0 Kg	ETHYLENE OXIDE	350000 Kg
		STYRENE MONOMER	350000 Kg
		PHENOL	100000 Kg
		LABSA	30000 Kg
		BUTANOL	10000 Kg
ORGANIC SURFACE ACTIVE AGENTS(UNITOP - DVA - RES)	150000.0 Kg	ETHYLENE OXIDE	103500 Kg
		COCO AMINE	18000 Kg
ARTIFICIAL WAXES AND PREPARED WAXES(POLYETHYLENE GLYOL)	15000.0 Kg	ETHYLENE OXIDE	14250 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	147 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000939AM21
RA File Number	052404000127 AM21
Licence No and Date	0510414541/03/07/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	148 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PAREKH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000944AM21
RA File Number	039504000197 AM21
Licence No and Date	0310837038/06/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	149 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000951AM21
RA File Number	022404000040 AM21
Licence No and Date	0210209966/08/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 29.04.2022)	

Case No.	150 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000976AM21
RA File Number	022404000047 AM21
Licence No and Date	0210209994/21/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 29.04.2022)	

Case No.	151 / NC/4/MEET/Apr/202223/1
Case Status	Case Rejected
Party Name	WILLOWOOD CHEMICALS PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000986AM21
RA File Number	022404000048 AM21
Licence No and Date	0210210008/27/07/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that the firm has not furnished information against the letter issued on 28.09.2020 followed by several reminders. Hence, the committee decided to reject the case.	

Case No.	152 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000987AM21
RA File Number	102404000034 AM21
Licence No and Date	1010060597/27/07/2020
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	153 / NC/4/MEET/Apr/202223/1		
Case Status	Case Approved		
Party Name	GIRDHARS INTERNATIONAL		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022		
HQ File Number	018305000984AM21		
RA File Number	052304000095 AM21		
Licence No and Date	0510414733/27/07/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to take cue from K-159 and ratify the norms as under:-			
Export Item	Quantity recommended	Item description	Quantity recommended
Unscented Wax Candles in 1 Kg	1 Kg	Paraffin Wax	0.836 Kg

Assorted Colours, Sizes and Shapes Handicraft Wax Candles		Stearic Acid	0.15 Kg
		Micro Crystalline Wax	0.024 Kg
		Wicks	0.002 Kg
		Colour	0.002 Kg
		Light Stabilizer/ CYA Sorb/Richvin/CS Stabilizer	0.002 Kg
		Polymer Vybar/Polyboost/AC Wax Chemicals	0.003 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	154 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PROAMBIENTE SA
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305000985AM21
RA File Number	039504000238 AM21
Licence No and Date	0310837421/27/07/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.10.2021 followed by a reminder on 24.03.2022.. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	155 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001008AM21
RA File Number	318304000037 AM21
Licence No and Date	3110067808/11/08/2020

Norms Committee Decision:

The committee considered the case as per agenda and noted that this case has been considered in the manual representation in meeting number NC/4/Meet/Mar/202122/17 dated 23.03.2022 and got approved. Hence, the committee decided to withdraw the case.

Case No.	156 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001059AM21
RA File Number	039404000405 AM21
Licence No and Date	0310838165/09/09/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/1 dated 28.04.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 29.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	157 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001064AM21
RA File Number	042404000088 AM21
Licence No and Date	0410167051/10/09/2020

Norms Committee Decision:

The committee considered the case as per agenda and noted that the firm has replied to the letter issued on 25.03.2021. Hence, the committee decided to defer the case for further examination.

Case No.	158 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001077AM21
RA File Number	102404000043 AM21

Licence No and Date	1010060651/16/09/2020
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	159 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001090AM21
RA File Number	102404000046 AM21
Licence No and Date	1010060663/23/09/2020
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	160 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001103AM21
RA File Number	039404000299 AM21
Licence No and Date	0310838495/28/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against hard copy letter issued on 07.06.2021 followed by a reminder on 11.11.2021. Hence, the Committee decided to defer the case (Reminder letter is to be issued on 29.04.2022).	

Case No.	161 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001110AM21
RA File Number	039404000298 AM21
Licence No and Date	0310838608/01/10/2020

Date	
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 19.01.2021. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 29.04.2022)	

Case No.	162 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	J.J. PLASTALLOY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001140AM21
RA File Number	152404000004 AM21
Licence No and Date	1510022232/14/10/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/1 dated 28.04.2022 1. Details of indigenous input with quantity. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 29.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	163 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	BHANU DYES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018305001144AM21
RA File Number	039404000518 AM21
Licence No and Date	0310838948/16/10/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 23.07.2021 followed by a reminder on 24.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	164 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022

HQ File Number	018305001174AM21
RA File Number	042404000120 AM21
Licence No and Date	0410167217/03/11/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 29.04.2022)	

Case No.	165 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MADRAS FLUORINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00233124AM22
RA File Number	042404000152 AM21
Licence No and Date	0410167345/27/11/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 29.04.2022)	

Case No.	166 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	BOS NATURAL FLAVORS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00038717AM21
RA File Number	10AA04002398 AM21
Licence No and Date	1011000011/15/12/2020
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	167 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	UNIVERSAL OLEORESINS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00039575AM21
RA File Number	10AA04002418 AM21
Licence No and	1011000015/16/12/2020

Date	
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	168 / NC/4/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	DEVHARSH INFOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00039470AM21
RA File Number	03AA04012809 AM21
Licence No and Date	0311000197/16/12/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Thermal Coated paper self-copy paper printed / un-printed in Roll forms or not 50 to 150 GSM+/- 10% (width of the roll Less than 200 mm)(Export Qty. : 50000 Kg)	1 Kg	Thermal Coated Paper in Jumbo Rolls 50 to 150 GSM+/-10%	1.005 kg/kg of Export paper
Thermal Coated paper self-copy paper unprinted in Roll forms or not 50 to 150 GSM+/- 10% (width of the roll Less than 200 mm) UNPRINTED	1 Kg	Thermal Coated Paper in Jumbo Rolls 50 to 150 GSM+/-10%	1.005 kg/kg of Export paper
Import item:			

Note: GSM of Import and export should match with each other in both the export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	169 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00043441AM21
RA File Number	10AA04002512 AM21
Licence No and Date	1011000022/21/12/2020
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	170 / NC/4/MEET/Apr/202223/1		
Case Status	Case Approved		
Party Name	J.J. PLASTALLOY PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022		
HQ File Number	HQRNORM APPLY 00043506AM21		
RA File Number	152404000007 AM21		
Licence No and Date	1511000005/21/12/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 3% wastage as under:-			
Export Item	Quantity	Import item	Quantity
U.V. Stabilizer Master Batch((Having Net content of LLDPE - (Linear Low Density Polyethylene) 0.800MT and U.V. Stabilizer 0.200 MT in per MT Qty. of Net Export))	35.0 MTS	LLDPE -(Linear Low Density Polyethylene)	28.84 MTS
		U.V. Stabilizer	7.21 MTS
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	171 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00044352AM21
RA File Number	10AA04002553 AM21
Licence No and Date	1011000025/22/12/2020
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	172 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00049985AM21
RA File Number	32AA04003903 AM21
Licence No and Date	3211000138/29/12/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 29.04.2022)	

Case No.	173 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MADRAS FLUORINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00055460AM21
RA File Number	04AA04005133 AM21
Licence No and Date	0411000158/05/01/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 29.04.2022)	

Case No.	174 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00057051AM21

RA File Number	03AA04013957 AM21
Licence No and Date	0311000734/07/01/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that the firm has replied to the letter issued on 09.03.2022. The committee decided to defer the case for further examination.	

Case No.	175 / NC/4/MEET/Apr/202223/1		
Case Status	Case Approved		
Party Name	HUBERGROUP INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022		
HQ File Number	HQRNORM APPLY 00057758AM21		
RA File Number	03AA04013953 AM21		
Licence No and Date	0311000737/08/01/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Description of import Items	Qty. per Kg of export
NEW V SET LED BLACK (PIGMENT CONTENT 14%+/- 5% SOLID CONTENT 86 +/- 5%)	50,000 Kg	4B ACID (NP-1)	0.00465
		AEROSIL R 972 V	0.01000
		BON ACID	0.00473
		BUTYLATED HYDROXYTOLUENE	0.04956
		CALCIUM CHLORIDE	0.00517
		CAUSTIC SODA LYE	0.00878
		CERIDUST VP 3610 (POLYETHYLENE WAX)	0.00909
		DIALLYL PTHALATE PREPOLYMER (DAP A)	0.00028

DISPERBYK-2001	0.00041
DPHA (DIPENTAERYTHRITOL HEXAACRYLATE)	0.03545
EBECRYL 160 - TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.22970
EFFUCEENGE-510 (NAPL) (TRI N HYDROXY-N- NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.00150
EFKA PX 4701 (ACRYLATE POLYMER)	0.01400
ETHELYENE DIAMINE TETRA ACETIC ACID DISODIUM SALT	0.00014
FINNTALC M05N (TALC POWDER)	0.01000
GUM ROSIN	0.00192
HYDROCHLORIC ACID (PURE)	0.00847
IRGACURE 184/OMNIRAD 184 (1-HYDROXYCYCLOHEXYL PHENYL KETONE)	0.09900
IRGACURE 907 (2-METHYL-1- (4-METHYLTHIOPHENYL)-2- MORPHOLINOPROPAN-1- ONE)	0.04400

LITHOSPERSE 7005 CS (KAOLIN CLAY)	0.01500
ORTHOPHOSPHORIC ACID (COMM)	0.00008
PIGMENT BLUE 15.3 (WC)	0.02108
POLYESTER ACRYLATE - D	0.12522
POLYESTER ACRYLATE - DOA	0.01040
POLYESTER ACRYLATE - P	0.02978
POLYURETHANE HEXA FUNCTIONAL ACRYLATE	0.05000
PTFE WAX (SYNTHETIC PTFE RESIN)	0.01020
SODIUM NITRITE	0.00173
SOLSPERSE 39000 (100% ACTIVE POLYMERIC DISPERSANT)	0.02438
SPECIAL BLACK 250 POWDER/CARBON BLACK	0.14000
SPEEDCURE EHA/OMNIRAD EHA(2-ETHYLHEXYL-4- (DIMETHYLAMINO)BENZOAT	0.03300
SPEEDCURE ITX- PHOTOINITIATOR -ITX (ISOPROPYLTHIOXANTHONE)	0.03300
THICKENING AGENT	0.00016

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	176 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00061600AM21
RA File Number	10AA04002979 AM21
Licence No and Date	1011000054/13/01/2021
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	177 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00061990AM21
RA File Number	05AA04023685 AM21
Licence No and Date	0511000765/13/01/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that the firm has replied to the letter issued on 19.01.2022. The committee decided to defer the case for further examination.	

Case No.	178 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00065525AM21
RA File Number	10AA04003072 AM21
Licence No and Date	1011000062/19/01/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	179 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	VIJAYNAGAR BIO-TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00065853AM21
RA File Number	26AA04001064 AM21
Licence No and Date	2611000035/19/01/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 29.04.2022)

Case No.	180 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00068184AM21
RA File Number	03AA04019973 AM21
Licence No and Date	0311001189/22/01/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).

Case No.	181 / NC/4/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	HIKAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00069631AM21
RA File Number	03AA04015708 AM21
Licence No and Date	0311000919/25/01/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied as under:-

Export Item	Quantity	Import item	Quantity
Thiacloprid Technical(Solid)	1 Kg	MCC N CYANOIMIDO S SDIMETHYLDITHIOCARBONATE CDIM	0.787 Kg
		CYSTEAMINE HCL AEC	0.630 Kg
		2 CHLORO 5 CHLOROMETHYL PYRIDINE CCMP 60 Percent in DMF	1.523 Kg
		Soda Ash	1.278 Kg
		Dimethylformamide DMF	1.00 Kg
		Caustic Soda Lye	0.700 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	182 / NC/4/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00069640AM21
RA File Number	03AA04018312 AM21
Licence No and Date	0311000954/25/01/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Description of Items	Qty. per Kg of export
NEW V SET LED CYAN	50000 Kg	AEROSIL R 972 V	0.0100 Kg

(Pigment content 15%+/- 3% Solid Content 85 % +/- 3%)		BENTONE JELLY	0.0053 Kg
		BUTYLATED HYDROXYTOLUENE	0.0018 Kg
		CERIDUST VP 3610 (POLYETHYLENE WAX)	0.0091 Kg
		EBECRYL 160 - TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.0372 Kg
		EFFUCEENGE-510 (NAPL) (TRI N HYDROXY-N- NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.0009 Kg
		ETHEL YENE DIAMINE TETRA ACETIC ACID DISODIUM SALT	0.0011 Kg
		FINNTALC M05N (TALC POWDER)	0.0300 Kg
		IRGACURE 184/OMNIRAD 184 (1- HYDROXYCYCLOHEXYL PHENYL KETONE)	0.0761 Kg
		IRGACURE 907 (2-METHYL-1-(4- METHYLTHIOPHENYL)-2- MORPHOLINOPROPAN-1-ONE)	0.0338 Kg
		LITHOSPERSE 7005 CS (KAOLIN CLAY)	0.0450 Kg
		PIGMENT BLUE 15.3 (WC) 100% BASIS	0.1655 Kg
		POLYESTER ACRYLATE - D	0.3887 Kg

		POLYESTER ACRYLATE - DOA	0.0070 Kg
		POLYESTER ACRYLATE - P	0.1338 Kg
		PTFE WAX (SYNTHETIC PTFE RESIN)	0.0102 Kg
		SOLSPERSE 39000 (100% ACTIVE POLYMERIC DISPERSANT)	0.0011 Kg
		SPEEDCURE EHA / OMNIRAD EHA (2-ETHYLHEXYL-4-(DIMETHYLAMINO) BENZOAT	0.0254 Kg
		SPEEDCURE ITX- PHOTOINITIATOR -ITX (ISOPROPYLTHIOXANTHONE)	0.0254 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	183 / NC/4/MEET/Apr/202223/1		
Case Status	Case Approved		
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022		
HQ File Number	HQRNORM APPLY 00070193AM21		
RA File Number	03AA04020250 AM21		
Licence No and Date	0311001261/25/01/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity recommended	Item description	Quantity recommended

Acid Orange - 61 (Orange VSX) (Purity 90.96)(PURITY 90.96)	1 Kg	8 Hydroxy Quinoline	0.208 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	184 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00072639AM21
RA File Number	05AA04025769 AM21
Licence No and Date	0511000989/29/01/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 12.10.2021. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 29.04.2022)	

Case No.	185 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00085280AM21
RA File Number	05AA04030579 AM21
Licence No and Date	0511001271/16/02/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 12.10.2021. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 29.04.2022)	

Case No.	186 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00085321AM21
RA File Number	05AA04031724 AM21
Licence No and Date	0511001318/16/02/2021

Date	
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 12.10.2021. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 29.04.2022)	

Case No.	187 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ONEST LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00085587AM21
RA File Number	03AA04023592 AM21
Licence No and Date	0311001772/17/02/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 29.04.2022)	

Case No.	188 / NC/4/MEET/Apr/202223/1		
Case Status	Case Approved		
Party Name	J.J. PLASTALLOY PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022		
HQ File Number	HQRNORM APPLY 00085614AM21		
RA File Number	15AA04000853 AM21		
Licence No and Date	1511000024/17/02/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 3% wastage as under:-			
Export Item	Quantity	Import item	Quantity
U.V. Stabilizer Master Batch((Having Net content of LLDPE - (Linear Low Density Polyethylene) 0.800MT and U.V. Stabilizer 0.200 MT in per MT Qty. of Net Export))	65.0 MTS	LLDPE -(Linear Low Density Polyethylene)	53.56 MTS
		U.V. Stabilizer	13.39 MTS

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	189 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	BOS NATURAL FLAVORS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00087447AM21
RA File Number	10AA04003730 AM21
Licence No and Date	1011000098/19/02/2021
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	190 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00099108AM21
RA File Number	02AA04010186 AM21
Licence No and Date	0211000380/08/03/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that this case pertains to NC VII. Hence, the committee decided to transfer the case to NC VII.	

Case No.	191 / NC/4/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00098921AM21
RA File Number	AA04028186 AM21
Licence No and Date	0311002335/08/03/2021
Norms Committee Decision: . The committee considered the case as per agenda and decided to ratify the norms with 5% wastage as	

under:-

Export Item	Quantity	Import item	Quantity per Kg of export
OPEN MESH FABRIC OF GLASS FIBRE	500000.0 Kg	GLASS FILAMENT YARN	0.525 kg
		ROVING	0.4295 kg
		RELEVANT RESIN FOR FIBREGLASS MESH COATING	0.0955 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	192 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	NIPRO PHARMAPACKAGING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00099079AM21
RA File Number	05AA04038600 AM21
Licence No and Date	0511001632/08/03/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 29.04.2022)	

Case No.	193 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PUNJAB CHEMICALS AND CROP PROTECTION LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00099995AM21
RA File Number	03AA04027663 AM21
Licence No and Date	0311002278/09/03/2021
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 29.04.2022)

Case No.	194 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PUNJAB CHEMICALS AND CROP PROTECTION LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00099997AM21
RA File Number	03AA04027661 AM21
Licence No and Date	0311002284/09/03/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 12.10.2021. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 29.04.2022)	

Case No.	195 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PUNJAB CHEMICALS AND CROP PROTECTION LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00100001AM21
RA File Number	03AA04027615 AM21
Licence No and Date	0311002285/09/03/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 17.06.2020. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 29.04.2022)	

Case No.	196 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00108465AM21
RA File Number	10AA04004422 AM21
Licence No and Date	1011000167/22/03/2021
Norms Committee Decision:	

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	197 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00111828AM21
RA File Number	10AA04004429 AM21
Licence No and Date	1011000174/23/03/2021
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	198 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00114077AM21
RA File Number	10AA04004528 AM21
Licence No and Date	1011000181/26/03/2021
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	199 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00114082AM21
RA File Number	10AA04004397 AM21
Licence No and Date	1011000180/26/03/2021
Norms Committee Decision:	

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	200 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00115946AM21
RA File Number	10AA04004658 AM21
Licence No and Date	1011000189/29/03/2021
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	201 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ARJUNA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00116489AM21
RA File Number	10AA04004701 AM21
Licence No and Date	1011000194/30/03/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 29.04.2022)	

Case No.	202 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00116609AM21
RA File Number	10AA04004697 AM21
Licence No and Date	1011000199/30/03/2021
Norms Committee Decision:	

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	203 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00003734AM22
RA File Number	03AA04033370 AM21
Licence No and Date	0311003040/05/04/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/1 dated 28.04.2022

1. Material balance between import and export taking into consideration indigenous input and wastage for each export product.

2. Blend ratio of export item no. 14 and 15.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 29.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	204 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00029056AM22
RA File Number	31AA04000759 AM22
Licence No and Date	3111000292/29/04/2021

Norms Committee Decision:

The committee considered the case as per agenda and noted that this case has been considered in the manual representation in meeting number NC/4/Meet/Mar/202122/18 dated 07.04.2022 and got approved. Hence, the committee decided to withdraw the case.

Case No.	205 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MADRAS FLUORINE PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00031368AM22
RA File Number	04AA04008362 AM21
Licence No and Date	0411000744/03/05/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 29.04.2022)	

Case No.	206 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00034914AM22
RA File Number	10AA04001122 AM22
Licence No and Date	1011000277/07/05/2021
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	207 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00145967AM22
RA File Number	10AA04006412 AM22
Licence No and Date	3211001310/23/07/2021
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	208 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	CYTECH COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022

HQ File Number	HQRNORM APPLY 00150083AM22
RA File Number	52AA04009530 AM22
Licence No and Date	5211001063/29/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/1 dated 28.04.2022 1. To submit a material balance sheet indicating calculation of all the raw materials with their solid content and pigment content and also total resultant contents in export item. 2. Generic name with specification of each import item and import content in export item. 3. Calculation of requirement of raw materials giving chemical reaction with molecular weight of both reactant and resultant product. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 29.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	209 / NC/4/MEET/Apr/202223/1		
Case Status	Case Approved		
Party Name	CYTECH COATINGS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022		
HQ File Number	HQRNORM APPLY 00157448AM22		
RA File Number	52AA04012499 AM22		
Licence No and Date	5211001116/09/08/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity Per Kg of export
INKS OF VARIOUS COLOURS CONTENT (<i>Solid Resin Content 16%+-2% and Pigment content15%+-2%</i>)	128000.0 Kg	Pigment Yellow 12/13/14/83	0.0625 kg
		Vinyl Resin SOLBIN A/UMOH/ MVAH/MVGH	0.16 kg
		Pigment Red - 48:2/57:1/53:1/146	0.0625 kg

		Pigment Orange - 13/34	0.025 kg
PIGMENT PREPARATION OF VARIOUS COLOURS CONTENT (<i>Solid Resin Content 12%+-2% and Pigment content 35%+-2%</i>)	112000.0 Kg	Pigment Yellow - 12/13/14/83	0.1518 kg
		Vinyl Resin SOLBIN A/UMOH/ MVAH/MVGH	0.12 kg
		Pigment Red - 48:2/57:1/53:1/146	0.15 kg
		Pigment Orange - 13/34	0.046 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.	210 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00178904AM22
RA File Number	10AA04009056 AM22
Licence No and Date	1011000530/07/09/2021
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	211 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00178907AM22
RA File Number	10AA04009084 AM22
Licence No and Date	1011000531/07/09/2021
Norms Committee Decision:	

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	212 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00196117AM22
RA File Number	03AA04079316 AM22
Licence No and Date	0311007309/28/09/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that this case was approved in meeting number NC/4/MEET/Jan/202122/13 dated 18.01.2022. Hence, the committee decided to withdraw the case	

Case No.	213 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00199356AM22
RA File Number	10AA04009775 AM22
Licence No and Date	1011000574/01/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.	

Case No.	214 / NC/4/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00209588AM22
RA File Number	03AA04077984 AM22
Licence No and Date	0311007634/11/10/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that this case was approved in meeting number NC/4/MEET/Jan/202122/13 dated 18.01.2022. Hence, the committee decided to withdraw the case

Case No.	215 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00210132AM22
RA File Number	039404000739 AM20
Licence No and Date	0311007647/12/10/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 29.04.2022)	

Case No.	216 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PROEC PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00222078AM22
RA File Number	05AA04093125 AM22
Licence No and Date	0511005586/22/10/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that the firm has replied to the letter issued on 09.03.2022. The committee decided to defer the case for further examination.	

Case No.	217 / NC/4/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	BRAKEWEL AUTOMOTIVE COMPONENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00244137AM22
RA File Number	05AA04093931 AM22
Licence No and Date	0511005974/08/11/2021
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms with 26.9% wastage as	

under:-

Export Item	Quantity	Import item	Quantity
CLUTCH FACINGS (AUTO PARTS) (containing minimum 77% glass rovings/Fibre/Chopped Strand)	1 MT	Glass Rovings / Fibre /Chopped Strand tex count 1200/2400	0.977 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	218 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	BRAKEWEL AUTOMOTIVE COMPONENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00244151AM22
RA File Number	05AA04093626 AM22
Licence No and Date	0511005977/08/11/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.02.2022 followed by a reminder on 09.03.2022 and 24.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	219 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00249842AM22
RA File Number	05AA04099193 AM22
Licence No and Date	0511006081/12/11/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 13.12.2021 followed by a reminder on 09.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	220 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00254217AM22
RA File Number	05AA040101065 AM22
Licence No and Date	0511006159/16/11/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of the following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/1 dated 28.04.2022 i) Manufacturing process indicating stage-wise wastage of raw materials giving composition (COA) of the export item. ii) To give moisture content in export and both import items. iii) Complete calculation for the requirement of inputs (both imported & indigenous),for the manufacture of export item, providing its technical literature, brochure specification, use etc. iv) Production of all the raw materials vis-à-vis consumption of raw materials (imported & indigenous) for the last three years duly certified by Chartered Accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 29.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	221 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00261425AM22
RA File Number	05AA040102798 AM22
Licence No and Date	0511006314/22/11/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that the firm has replied to the letter issued on 09.03.2022. The committee decided to defer the case for further examination.	

Case No.	222 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00278954AM22

RA File Number	03AA040119404 AM22
Licence No and Date	0311008730/08/12/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/1 dated 28.04.2022 1. Material balance between import and export taking into consideration indigenous input and wastage to each export product. 2. Chemical base of export no. 15 Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 29.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	223 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PROEC PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00288940AM22
RA File Number	05AX04000197 AM22
Licence No and Date	0511006991/17/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that the firm has replied to the letter issued on 09.03.2022. The committee decided to defer the case for further examination.	

Case No.	224 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00310767AM22
RA File Number	05AX04000453 AM22
Licence No and Date	0511007719/07/01/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 29.04.2022)	

Case No.	225 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred

Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00310982AM22
RA File Number	05AX04000467 AM22
Licence No and Date	0511007737/07/01/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 29.04.2022)	

Case No.	226 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00329484AM22
RA File Number	03AA040108393 AM22
Licence No and Date	0311010823/24/01/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/1 dated 28.04.2022 1. Whether the import item no. 2 is given in approved composition I CIB registration. 2. Complete chemical name of import item no. 2 3. Whether export quantity is in Kg or Liters. Please furnish copy of license in support of export quantity. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 29.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	227 / NC/4/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	J.J. PLASTALLOY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00334238AM22
RA File Number	15AX04000003 AM22
Licence No and Date	1511000097/28/01/2022
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as applied with 3% wastage as under:-

Export Item	Quantity	Import item	Quantity
U.V. Stabilizer Master Batch((Having Net content of LLDPE - (Linear Low Density Polyethylene) 0.800MT and U.V. Stabilizer 0.200 MT in per MT Qty. of Net Export))	50.0 MTS	LLDPE -(Linear Low Density Polyethylene)	41.2 MTS
		U.V. Stabilizer	10.3 MTS

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	228 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00334448AM22
RA File Number	03AX04000906 AM22
Licence No and Date	0311010956/28/01/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/1 dated 28.04.2022

1. COA for the export item, indicating moisture content.
2. Justification for 25% wastage of raw material.
3. Production of export item vis a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 29.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	229 / NC/4/MEET/Apr/202223/1
Case Status	Case Approved

Party Name	S M I COATED PRODUCTS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022		
HQ File Number	HQRNORM APPLY 00345796AM22		
RA File Number	03AX04001025 AM22		
Licence No and Date	0311011160/07/02/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
SELF ADHESIVE PAPER (153 gsm +/-10 PERCENT) (Containing Thermal Transfer Paper 75 GSM +/-10%)	1.0 Sq. Meter	Thermal Transfer paper (75 GSM +/- 10%)(in jumbo roll)	1.04 Sq. Mt
		Adhesive (100% Solid)(rubber based hot melt)	0.020 kg
		Glassine Paper (60 GSM +/-10%) (in Jumbo roll)	1.04 Sq. Mt
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	230 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00349943AM22
RA File Number	03AX04000909 AM22
Licence No and Date	0311011296/10/02/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/1 dated 28.04.2022	

1. Specification of import item.

2. Justification for 3% wastage.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 29.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	231 / NC/4/MEET/Apr/202223/1		
Case Status	Case Approved		
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022		
HQ File Number	HQRNORM APPLY 00350231AM22		
RA File Number	05AX04000939 AM22		
Licence No and Date	0511008749/10/02/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
DRY SKIN RECOVERY CREAM	5000.0 Kg	Xiameter PMX245 Cyclosiloxane	25.0 Kg
		Stearic Acid BP Powder	89.25 Kg
		Hydroveg V V	255 Kg
		Fragrance EBA 12341	7.65 Kg
		Lexol EHP	153.0 Kg
		Cithrol GMS 30 SE	140.25 Kg
		Lanette O (Cetearyl alcohol)	140.25 Kg
		DK ESTER F-50	102 Kg
		DK ESTER F-160	35.7 Kg

Keltrol CG F	10.2 Kg
Disodium Edetate	5.1 Kg
Glycerine BP/EP/USP	510 Kg
Propylene Glycol EP 28Kg	51 Kg
WAS BP-EP Silk 783-L (White Soft Paraffin)	100.00 Kg
Polysorbate 60	15.3 Kg
Isopropyl Myristate	153 Kg
Euxyl K340	51 Kg
Corindon 100 (Alumina)	100.00 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	232 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	HEM CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00351500AM22
RA File Number	03AX04000682 AM22
Licence No and Date	0311011315/11/02/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	233 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022

and Date	
HQ File Number	HQRNORM APPLY 00351633AM22
RA File Number	05AX04000955 AM22
Licence No and Date	0511008772/11/02/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 29.04.2022)	

Case No.	234 / NC/4/MEET/Apr/202223/1		
Case Status	Case Approved		
Party Name	PROEC ENERGY LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022		
HQ File Number	HQRNORM APPLY 00351664AM22		
RA File Number	05AX04000954 AM22		
Licence No and Date	0511008773/11/02/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms with 5% wastage as under:-			
Export Item	Quantity	Import item	Quantity per Kg of export
MODIFIED CLAY (having moisture content of 1%)	907200.0 Kg	MONTMOROLINITE CLAY / BENTONITE	0.62 kg
		DIHYDROGENATED TALLOW BENZYL METHYL AMMONIUM CHLORIDE / DIHYDROGENATED TALLOW DIMETHYL AMMONIUM CHLORIDE	0.43 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	235 / NC/4/MEET/Apr/202223/1		
Case Status	Case Approved		
Party Name	G T Z (INDIA) PVT LTD		
Meeting Number	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022		

and Date			
HQ File Number	HQRNORM APPLY 00362065AM22		
RA File Number	02AX04000153 AM22		
Licence No and Date	0211001993/21/02/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity
SEALANT COLORADO NR.12(ORGANIC SURFACE-ACTIVE AGENT)(Poly (oxy-1,2-ethanediyl), -(2-ethylhexyl) (Sulfopropoxy), alkali salt (% solid content 80%)	58200.0 Kg	CONDITIONER SCH (Aliphatic Alcohol Ethoxylated) ((% solid content 99.80%)	42000.0 Kg
		KATALYSATOR ST80 (Alkaline Powder Potassiumhydroxyde) (% solid content 99%)	3525.0 Kg
		PS BCN (Analytical Grade Propanesultone) (% solid content 99%)	6600.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	236 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00362324AM22
RA File Number	02AX04000156 AM22
Licence No and Date	0211001997/21/02/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/1 dated 28.04.2022	
1. Total import 85% against 1 Kg of solid content 0.898 Kg as such wastage is 4.7% but wastage have been claimed as NIL. Please clarify.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 29.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	237 / NC/4/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	INDIA GELATINE AND CHEMICALS LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00363706AM22
RA File Number	03AX04000849 AM22
Licence No and Date	0311011670/22/02/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied as under:-

Export Item	Quantity	Import item	Quantity
GELATINE(GELATINE)	1 MT	GELBONES	5.747 MT

NOTE: 1. The firm will be holding valid import permit from department of Animal Husbandry and Dairying (DAHDF) for the above import.

2. Above norms are subject to import Policing and veterinary certification for import of crushed bones/Gel bones for Gelatin/Ossian production.

3. Above norms are valid for present AA only.

RA concerned may check the above condition and their compliance before redemption of AA.

Case No.	238 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PROEC PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00366315AM22
RA File Number	05AX04001083 AM22
Licence No and Date	0511010480/24/02/2022
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 29.04.2022)

Case No.	239 / NC/4/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	VISWAAT CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00381968AM22
RA File Number	03AX04001629 AM22
Licence No and Date	0311012528/10/03/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 08.04.2022. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 29.04.2022)	

Case No.	240 / NC/4/MEET/Apr/202223/1		
Case Status	Case Approved		
Party Name	J.J. PLASTALLOY PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022		
HQ File Number	HQRNORM APPLY 00386463AM22		
RA File Number	15AX04000009 AM22		
Licence No and Date	1511000104/14/03/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 3% wastage as under:-			
Export Item	Quantity	Import item	Quantity
U.V. Stabilizer Master Batch((Having Net content of LLDPE - (Linear Low Density Polyethylene) 0.800MT and U.V. Stabilizer 0.200 MT in per MT Qty. of Net Export))	20.0 MTS	LLDPE -(Linear Low Density Polyethylene)	16.48 MTS
		U.V. Stabilizer	4.12 MTS
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	241 / NC/4/MEET/Apr/202223/1		
Case Status	Case Approved		
Party Name	J.J. PLASTALLOY PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 1 and 28/04/2022		
HQ File Number	HQRNORM APPLY 00386464AM22		
RA File Number	15AX04000007 AM22		
Licence No and Date	1511000106/14/03/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 3% wastage as under:-			
Export Item	Quantity	Import item	Quantity
U.V. Stabilizer Master Batch((Having Net content of LLDPE - (Linear Low Density Polyethylene) 0.800MT and U.V. Stabilizer 0.200 MT in per MT Qty. of Net Export))	50.0 MTS	LLDPE -(Linear Low Density Polyethylene)	41.2 MTS
		U.V. Stabilizer	10.3 MTS
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			